

**04<sup>th</sup> June, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar and filed through DLSA.**

Present : Ld. Addl. PP for the State.

Ms. Shashi Jaiswal, Id. LAC for accused/applicant.

Heard. Record perused.

It is stated in the application that the accused has been falsely implicated in the present case and is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Let notice be issued to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **10.06.2020**.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Sh. Deepak Sharma, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Heard. Record perused.

It is submitted that the present application has been moved for seeking interim bail under the guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court, as mentioned in the prayer clause.

As such, at request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **09.06.2020**.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

**SC No. 1152/2020  
State vs. Mohd. Ashfaq  
FIR No. 805/15  
PS Sultan Puri  
U/s. 302 IPC**

**4<sup>th</sup> June, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Sh. Gajraj Singh, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. Conduct report of the accused has also been filed alongwith the period of detention in jail, by the Jail Superintendent.

Arguments have been heard through CISCO Webex.

It is submitted by Id. Counsel for the accused/applicant that the present case is covered under the guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court and prays that he be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the report received from the IO, the complainant has been duly intimated. As per the report, the conduct of the accused has been satisfactory, who is in J.C. since last five years and has no other case pending against him. It is observed that in view of said reports, the accused/applicant fulfils the parameters of the guidelines dated 18.05.2018 of HPC of Hon'ble High Court of Delhi. Further, other co-accused persons have also been released on bail vide order dated

10.12.2019. Also, the accused/applicant has been released on interim bail twice and he had surrendered within time. The material witnesses have already been examined and as such there is no possibility of them being threatened or harassed.

Keeping in view the facts and circumstances of the case, the application is allowed to the extent that accused Md. Ashfaq is admitted to interim bail for a period of 45 days from the date of this order, subject to furnishing of personal bond in the sum of Rs. 50,000/- with one surety of like amount to the satisfaction of Id. C.M.M/Ld. M.M./Ld. Duty M.M., subject to following conditions :

1. He would make available her phone number to the Jail Superintendent/SHO and shall always keep it on and attend the calls.
2. He would not approach the witnesses in any manner.
3. He shall not leave the area of the Delhi during interim bail and shall be available at his house every Sunday to be available for SHO PS Sultan Puri for ascertaining that he has not absconded.
4. He shall surrender before the concerned Jail Superintendent at the expiry of the interim bail period.

Application stands disposed off accordingly.

Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

SC No. 1235/2020  
State vs. Naveen @ Tony  
FIR No.551/18  
PS Sultan Puri  
U/s. 302/201 IPC

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Sh. Vivek Shokeen, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since more than two years. It is submitted that seven public witnesses have turned hostile including PW-6 Pawan, who is real brother of deceased. It is submitted that the father of the accused/applicant is not well and there is no one to look after him. It is submitted that earlier also accused/applicant has been released on interim bail vide order dated 02.02.2019 and had not misused the liberty of bail granted to him. It is prayed that he be released on interim bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the IO, the earlier bail application moved on behalf of the accused/applicant was dismissed on 19.05.2020. However, same is not on record. Such fact has also not been mentioned in the application.

Let copy of the same be filed by the Id. Counsel for accused/applicant for

next date of hearing.

Put up for arguments on **08.06.2020**.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

SC No. 1304/2020  
State vs. Ankit @ Taru  
FIR No. 206/18  
PS Subhash Place  
U/s. 302/307/324/120-B/34 IPC

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Sh. Pardeep Rana, Id. Counsel for applicant/accused through Webex Cisco.

Complainant in person alongwith IO SI Amit Kumar.

No objection has been filed by the complainant.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. Conduct report of the accused has also been filed alongwith the period of detention in jail, by the Jail Superintendent.

Arguments have been heard through CISCO Webex.

It is submitted by Id. Counsel for the accused/applicant that the present case is covered under the guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court and prays that he be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the report received from the IO, the complainant has been duly intimated. As per the report, the conduct of the accused has been satisfactory, who is in J.C. since 30.05.2018 and has no other case pending against him. It is observed that in view of said reports, the accused/applicant fulfils the parameters of the guidelines dated 18.05.2018 of HPC of Hon'ble High Court of Delhi. Further,

other co-accused persons have also been released on bail vide order dated 10.12.2019. Also, the accused/applicant has been released on interim bail twice and he had surrendered within time. However, as reflected vide bail order dated 10.12.2019 passed by Sh. Harish Kumar, Id. ASJ, accused/applicant during the period of his interim bail had made an video and posted on the facebook, issuing threats to the people of South India. However, it has been assured by Id. Counsel for accused/applicant that the conduct of the accused shall be above par during the period of interim bail, if allowed by this Court.

Keeping in view the facts and circumstances of the case, the application is allowed to the extent that accused Ankit @ Taru is admitted to interim bail for a period of 45 days from the date of this order, subject to furnishing of personal bond in the sum of Rs. 50,000/- with one surety of like amount to the satisfaction of Id. C.M.M/Ld. M.M./Ld. Duty M.M., subject to following conditions :

1. He would make available her phone number to the Jail Superintendent/SHO and shall always keep it on and attend the calls.
2. He would not approach the witnesses in any manner.
3. He shall not leave the area of the Delhi during interim bail and shall be available at his house every Sunday to be available for SHO PS Subhash Place for ascertaining that he has not absconded.
4. He shall surrender before the concerned Jail Superintendent at the expiry of the interim bail period.

Application stands disposed off accordingly.

Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

SC No. 1305/2020  
State vs. Vishal @ Resham  
FIR No. 809/15  
PS Sultan Puri  
U/s. 302/201/34 IPC

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Sh. Deepak Sharma, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Heard. Record perused.

It is submitted that the present application has been moved for seeking interim bail under the guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court, as mentioned in the prayer clause.

As such, at request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **09.06.2020**.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

**SC No. 1307/2020  
State vs. Mukesh  
FIR No. 288/19  
PS Prem Nagar  
U/s. 302/498A IPC**

**4<sup>th</sup> June, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Sh. Vinay Kumar, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 03.06.2019. It is submitted that the contents of the FIR are false which is evident from the fact that despite other relatives being mentioned in the application including father in law, brother in law, mother in law, sister in law etc. challan has been filed only against the accused/applicant. It is submitted that there is no one to take care of the mother of the accused/applicant as other brothers of the accused/applicant are not physically fit and parents are senior citizen. It is prayed that he be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

IO/SHO PS Prem Nagar has sought some time to verify the said facts stating that he had not received any medical documents alongwith the application.

Let the same be supplied to the SHO PS Prem Nagar forthwith and the facts mentioned in the application be got verified.

Report be filed by the next date of hearing.

Renotify for arguments on bail on **11.06.2020**.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

SC No. 1310/2020  
State vs. Hasan Raja  
FIR No. 78/18  
PS Subhash Place  
U/s.365/364A/34 IPC

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of regular bail.**

Present : Ld. Addl. PP for the State.

Sh. Atul Bansal , Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has already been filed by the IO. However, clarifications in terms of order dated 29.05.2020 have not been filed regarding the fact if the application in hand is the third bail application or the first one. The same be clarified by the IO/SHO for next date of hearing.

Heard.

At the outset, it is prayed that the matter be considered in terms of guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **08.06.2020**.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020



SC No. 1312/2020  
State vs. Lokesh  
FIR No. 70/18  
PS Subhash Place

U/s. 302/392/394/397/411/34 IPC & 25/27 Arms Act

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Sh. Pardeep Rana, Id. Counsel for applicant/accused through Webex Cisco.

Previous conduct report of the accused/applicant has been received from the Jail Superintendent which is found satisfactory. However, as per the report of the IO, the accused Lokesh is found to be involved in other matters as well.

However, due to personal reasons, I do not want to deal with the present application.

Put up for arguments on bail application on **06.06.2020**.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

SC No. 1313/2020  
State vs. Varun Jindal  
FIR No.762/14  
PS North Rohini

U/s. 302/365/201/120-B IPC & 25/27/54/59 Arms Act

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Sh. Pardeep Rana, Id. Counsel for applicant/accused through Webex  
Cisco.

Sh. Sparsh Chaudhary, Id. Counsel for the complainant through Webex  
Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The conduct report of the accused/applicant has also been received from the Jail Superintendent which is found to be satisfactory.

However, previous involvement report is not found on record.

Let the same be summoned through IO/SHO PS North Rohini for next date of hearing.

Put up for arguments on bail application on **08.06.2020**.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

SC No. 1356/2020  
State vs. Tajdar @ Taj  
FIR No.119/18  
PS Subhash Place  
U/s. 392/397/302/201/34 IPC

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Sh. Sanjay Mandawat, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has already been filed by the IO.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 12.03.2018. It is submitted that he was not name in the FIR and had surrendered himself in the Court after coming to know that he is wanted in the present case. It is submitted that he has no previous involvement. It is prayed that he be released on interim bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the report filed by the Jail Superintendent, the conduct of the accused is satisfactory and that he is not involved in any other case. However, he is in J.C. since 18.08.2018 and as such has not completed two years of imprisonment so as to be covered under the guidelines dated 18.05.2020 of HPC of Hon'ble High Court. As per report of the IO, the accused surrendered before the Court only after coercive steps that of issuance of NBWs were taken and raids were conducted. Further, that he has played active role in the said murder and had stabbed the

deceased.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

SC No. 1399/2020  
State vs. Vipin  
FIR No. 87/20  
PS Prem Nagar  
U/s. 323/332/353/147/148/307 IPC

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 438 Cr. P.C. for grant of anticipatory bail.**

Present : Ld. Addl. PP for the State.

Sh. Narender Kumar, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case. It is submitted that no offence U/s. 307 IPC is made out against the accused/applicant. Further, that his presence is required with his wife who has just delivered after undergoing detailed operation. It is submitted that the police is harassing the accused/applicant and prays that the application be allowed.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of releasing him on anticipatory bail is made out and prays that the application of the accused/applicant be dismissed.

Considered.

As per the reply filed by the IO, the accused/applicant alongwith other co-accused persons pelted stones to save one accused Shubham who was apprehended by the police after he was found quarreling by ERV of the local PS. The police also had to fire in self defence. The weapon of offence is yet to be recovered and the accused/applicant alongwith other accused persons are still at

large despite there being lockdown. The Court is of the opinion that the conduct of the accused is not at par. The fact that in his absence the investigation is bound to suffer as his custodial interrogation may be required for the purpose of recovery of weapon of offence and apprehension of other co-accused persons, does not warrant any leniency. Though his wife is found to be admitted in the hospital but the accused through out the same was not with her and was absconding. The Court finds no reason as to why his presence now would benefit her.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

**SC No. 1406/2020**  
**State vs. Nitesh @ Lala**  
**FIR No.657/19**  
**PS Prem Nagar**  
**U/s. 307/201/34 IPC & 27/54/59 Arms Act**

**4<sup>th</sup> June, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Sh. Mahesh Chandra, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO SI Randeep through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard in person.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 13.02.2019. It is submitted that the wife and mother of the accused/applicant are not well and there is no one to look after them and his eight months old daughter. It is apprised that earlier bail application was dismissed by this Court on 05.05.2020. It is prayed that in view of the medical condition of the family members of the accused/applicant, he be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the reply received from the IO, the accused/applicant Nitesh @ Lala alongwith other accused persons fired at 4-5 persons due to which they received injuries. The opinion on the injuries of the few of them has been termed as serious. Further, as per the report, wife of the applicant is not suffering from any

serious ailments, as has been stated in the bail application. Further, that the applicant's father, mother and two sisters are there to look after the family of the accused/applicant. It has also been mentioned that the bail application has already been dismissed by the Id. Sessions Court on 21.04.2020 and 30.04.2020.

The medical documents filed on record does not substantiate the contentions of the Id. Counsel for accused/applicant regarding the necessity of the accused/applicant to be present with his family.

Keeping in view the above and the fact that no fresh grounds exist after the dismissal of the previous bail application, the bail application in hand is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also given dasti to the Id. Counsel for applicant/accused. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.  
Sh. Sanjeev Tomar, Id. Counsel for applicant/accused through tele conference arranged by Sh. Naveen, Ahlmad.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 16.08.2019. It is submitted that the mother of the accused is seriously ill and there is no one to look after her and prays that he be released on interim bail for taking care of his mother.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per report of the IO, the ailments of which the mother of the accused/applicant is suffering is age related and does not need any major surgery.

Keeping in the view the same and the fact that a precious life was lost due to the act of the accused and such fact that his family needs his care should have been thought of before being involved in the same, I am not inclined to allow the present bail application. The same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020



SC No. 1423/2020  
State vs. Sagar  
FIR No. 23/18  
PS Sultan Puri  
U/s. 307/452/34 IPC

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Sh. Suraj Prakash, Id. Counsel for applicant/accused through tele conference arranged by Sh. Naveen, Ahlmad.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. Conduct report has also been filed by the Jail Superintendent as per which the conduct of the accused is not found good.

Arguments have been heard.

It is submitted by Id. Counsel for applicant/accused that in view of the report received from the Jail Superintendent, he does not want to press the application on the guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court and prays that he be allowed to withdraw the present application.

Considered.

In view of the submissions made by the Id. Counsel, the application stands disposed off as withdrawn.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

SC No. 1430/2020  
State vs. Anil Sharma  
FIR No.224/19  
PS Subhash Place  
U/s. 376/342/506 IPC

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Sh. Rakesh Rajput, Id. Counsel for applicant/accused  
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Heard. Record Perused.

**Issue notice to the prosecutrix through IO/SHO for 05.06.2020, who may not appear in person but by way of video conferencing only. The report of the notice be filed by the IO/SHO on the date fixed.**

(Bhupinder Singh)

Duty Judge  
NW/Rohini/Delhi  
04.06.2020

SC No. 1431/2020  
State vs. Amit  
FIR No.79/20  
PS Prem Nagar  
U/s. 498A/304B/34 IPC

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of regular bail.**

Present : Ld. Addl. PP for the State.

Ms. Pinki Sharma, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since Feb, 2020. It is submitted that the accused is not involved in any other matter. Further, the chargesheet has already been filed and he is not required for the purpose of investigation. Further, he has a child of 10 months old and parents to look after. It is prayed that he be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

As per the reply filed by the IO, the cause of death of deceased Nisha, wife of the accused/applicant is still awaited. There are allegations of the deceased having been beaten up and harassed for want of dowry. She died within one year of marriage under suspicious circumstances.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same

is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

SC No. 1432/2020  
State vs. Mohd. Kapil  
FIR No.78/17  
PS Subhash Place  
U/s. 365/364A/34 IPC

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Sh. Atul Bansal, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

The present application has been moved for seeking bail under the guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court.

Issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **08.06.2020**.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

**SC No. 1433/2020**  
**State vs. Arshu @ Ashu**  
**FIR No.518/16**  
**PS Subhash Place**  
**U/s. 364A/365/482/120-B IPC**

**4<sup>th</sup> June, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of regular bail.**

Present : Ld. Addl. PP for the State.

Sh. Deepak Sharma, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 09.05.2018. It is submitted that co-accused persons namely Vikrant Shokeen, Narender, Mahesh and Manjeet Dabas have been granted bail on 12.05.2020, 21.05.2020, 27.05.2020 and 01.06.2020 respectively. It is submitted that neither the complainant nor victim or his father have deposed against the accused in their testimonies. It is prayed that he be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

Though, the Id. Counsel has submitted that four co-accused persons have been granted bail but failed to mention that bail applications of other accused persons, as mentioned in the reply of SI Surender Sharma, have been dismissed as recently as 30.05.2020. However, IO has not verified the factum of medical condition of the mother of the accused/applicant, as has been submitted by the Id. Counsel in the application.

Let the same be got verified and be filed by the next date of hearing.

In the meanwhile, let copies of the statements of the complainant/victim be filed by the Id. Counsel in support of his contention that nothing was testified against the accused/applicant.

Put up for arguments on **11.06.2020**.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

SC No. 1442/2020  
State vs. Vishal Panchal  
FIR No. 176/19  
PS Vijay Vihar  
U/s. 376/506/384 IPC & 4/6/12 POCSO Act

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of bail.**

Present : Ld. Addl. PP for the State.

Sh. Paratap Singh Yadav, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Heard. Record Perused.

**Issue notice to the prosecutrix through IO/SHO for 05.06.2020, who may not appear in person but by way of video conferencing only. The report of the notice be filed by the IO/SHO on the date fixed.**

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

SC No. 1443/2020  
State vs. Manjeet  
FIR No. 44/20  
PS Kanjhawala  
U/s. 376/506 IPC & 6 POCSO Act

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of bail.**

Present : Ld. Addl. PP for the State.

Sh. Sushant Yogi, Id. Counsel for applicant/accused through Webex Cisco.

Sh. Suraj Prakash, Id. Counsel for the complainant/prosecutrix through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments heard.

It is submitted by Id. Counsel for accused/applicant that accused has been falsely implicated and is in J.C. for the last three months. It is submitted that the FIR has been lodged after a considerable unexplained delay. Further, that the investigation has already been completed and chargesheet has been filed. It is submitted that even the prosecutrix/complainant has no objection if the bail application is allowed. It is prayed that the accused/applicant be released on bail.

The submissions made by the Id. Counsel for the accused/applicant are affirmed as to no objection by the complainant, by Id. Counsel for accused/applicant. An application has also been moved to this effect, bearing the thumb impression of the prosecutrix, duly identified by Id. Counsel for the complainant.

Per Contra, Ld. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

The accused/applicant is stated to be Fufaji of the prosecutrix and as such at this stage, it can not be said that no objection so given by her is voluntary and is not under the family pressure and there is all possibility of family pressure over her which is likely to rise if the accused/applicant is released on bail. The allegations against the accused are of commission of penetrative sexual assault over a minor girl of 16 years who is closely related to accused.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

SC No. 1444/2020  
State vs. Gaurav  
FIR No. 511/19  
PS Kanjhawla  
U/s. 302 IPC & 27/54/59 Arms Act

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of bail.**

Present : Ld. Addl. PP for the State.

Sh. J.P. Singh, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 24.12.2019. It is submitted that the vital piece of evidence i.e. Tik Tok videos that have been made available today to the Court by way of CDs vide separate index were ignored by the IO and same are required to be verified.

Two CDs have been provided. Let one of these CDs be sent to the IO/SHO for verification and another be kept in a sealed envelope alongwith the record.

Put up for further proceedings, awaiting verification of the contents of the CDs through IO/SHO for **11.06.2020**.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

**SC No. 1445/2020  
State vs. Vishal @ Resham  
FIR No.809/15  
PS Sultan Puri  
U/s. 302/201/34 IPC**

**4<sup>th</sup> June, 2020**

**This is an application for filing medical documents of the brother of accused/applicant filed on behalf of accused/applicant.**

Present : Ld. Addl. PP for the State.

Sh. Deepak Sharma, Id. Counsel for applicant/accused through Webex  
Cisco.

Heard. Record perused.

The same be annexed with the main bail application.

Application stands disposed off.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

**SC No. 1458/2020  
State vs. Kunal @ Rahul  
FIR No.791/17  
PS Sultan Puri  
U/s. 302/120-B/34 IPC**

**4<sup>th</sup> June, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Sh. J.P. Singh, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

At request of Id. Counsel for accused/applicant, application is disposed off as withdrawn.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

SC No. 1459/2020  
State vs. Pawan @ Pona  
FIR No.216/18  
PS Kanjhawala  
U/s. 394/34 IPC

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of regular bail.**

Present : Ld. Addl. PP for the State.

Sh. Krishan Shokeen, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 24.09.2018. It is submitted that the last bail application was dismissed on 24.12.2019. Further, that for last seven dates, complainant/victim is not appearing for his evidence before the Court despite having been summoned. It is prayed that he be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

As per the report of the IO, the accused/applicant is involved in several other cases of theft, burglary and robbery. The bail application disposed off vide order dated 24.12.2019 was dismissed considering that the complainant has duly identified the accused during initial investigation. No reasons have been given by the Id. Counsel for accused/applicant as to why the complainant has not been appearing i.e. whether he was served or not or any other reason. The possibility of him being threatened can not be ruled out.

Keeping in view the above, seriousness of the allegations and the fact that the complainant remains to be examined, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

SC No. 1460/2020  
State vs. Prabhu Ram  
FIR No. 02/2020  
PS Subhash Place  
U/s. 302 IPC

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of bail.**

Present : Ld. Addl. PP for the State.

Sh. G.D Sharma, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 05.01.2020. It is submitted that as per his information, chargesheet has not been filed till date and as such the accused is entitled for benefit U/s. 167 (2) Cr. P.C. It is prayed that he be released on bail.

Considered.

As per report filed by the IO, chargesheet has already been filed on 04.04.2020 i.e. well within the prescribed time period. As such, the contention of the Id. Counsel that the accused is entitled for relief U/s. 167 (2) Cr. P.C. is misconceived. Even otherwise, the seriousness of the allegations and gravity of the offence does not entitle the accused for benefit of bail at this stage, when the main witnesses are yet to be examined.

Keeping in view the above, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020



SC No. 1461/2020  
State vs. Vijay Kumar  
FIR No. 344/19  
PS North Rohini  
U/s. 302/201/120-B IPC & 25/27 Arns Act

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of regular bail.**

Present : Ld. Addl. PP for the State.

Sh. J.P. Singh, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 30.10.2019. It is submitted that the vital piece of evidence i.e. CD/DVD containing video showing the presence of the accused/applicant far away from the place of incident that have been made available today to the Court by way of CD/DVDs vide separate index were ignored by the IO and same are required to be verified.

Two CDs/DVDs have been provided. Let one of these CDs be sent to the IO/SHO for verification and another be kept in a sealed envelope alongwith the record.

Put up for further proceedings, awaiting verification of the contents of the CDs through IO/SHO for **11.06.2020**.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

SC No. 1462/2020  
State vs. Sumit @ Kalu  
FIR No. 633/17  
PS Sultan Puri  
U/s. 307/394/397/302/34 IPC

4<sup>th</sup> June, 2020

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Ms. Shashi Jaiswal. , Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 16.08.2017. It is submitted that the marriage of his sister is to be solemnized on 14.06.2020 and being only brother has to perform various ceremonies. It is stated that the eye witnesses have been examined and only formal witnesses remains to be examined. It is prayed that accused/applicant be released on interim bail for a period of one month.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

The factum of proposed marriage of the sister of accused/applicant have been verified by Inspector Gulshan Nagpal, PS Sultan Puri. The eye witnesses have reportedly been examined.

Keeping in view the facts and circumstances of the case, the application is allowed to the extent that accused Sumit @ Kala is admitted to interim bail for a

period of 30 days from the date of this order, subject to furnishing of personal bond in the sum of Rs. 50,000/- with one surety of like amount to the satisfaction of Id. C.M.M/Ld. M.M./Ld. Duty M.M., subject to following conditions :

1. He would make available her phone number to the Jail Superintendent/SHO and shall always keep it on and attend the calls.
2. He would not approach the witnesses in any manner.
3. He shall not leave the area of the Delhi during interim bail and shall be available at his house every Sunday to be available for SHO PS Sultan Puri for ascertaining that he has not absconded.
4. He shall surrender before the concerned Jail Superintendent at the expiry of the interim bail period.

Application stands disposed off accordingly.

Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

**Bail Application No. 1316/20  
State vs. Avinash Srivastava  
FIR No. 83/12  
PS Keshav Puram  
U/s. 302/364/201/120-B IPC**

**4<sup>th</sup> June, 2020**

**Application taken up again on receipt of inquiry from the Deputy Jail Superintendent, Jail No.4, Tihar, New Delhi.**

Present : Ld. Addl. PP for the State.

Record perused.

Confirmation has been sought by the Deputy Jail Superintendent, Jail No.4, Tihar highlighting that as per the custody warrant, the accused is charged for offences U/s. 302/364A/201/411 IPC but as per the release warrant i.e. the bail order, the offences are mentioned as Section 356/379/34 IPC.

However, the Court did not find any such discrepancy except the fact that offence U/s. 411 IPC only has not been mentioned in the said order.

Let the same be notified to the concerned Jail Superintendent forthwith.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

State vs. Ganesh Yadav  
FIR No. 221/2020  
PS Sultan Puri  
U/s. 354A/342 IPC & 10 POCSO Act

4<sup>th</sup> June, 2020

**Fresh charge-sheet filed. It be checked and registered.**

Present : Ld. Addl. PP for the State.

IO PSI Deepti Chaudhary in person.

Accused is stated to be in J.C.

File perused.

On the basis of the chargesheet and the documents annexed, I take cognizance of the offences.

Let the production warrants of the accused be issued for **07.07.2020**.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

**State vs. Vikram @ Babloo and Ors.**  
**FIR No. 354/17**  
**PS Vijay Vihar**  
**U/s. 307/34 IPC & 25/27/54 Arms Act**

**4<sup>th</sup> June, 2020**

**This is an application filed on behalf of applicant/accused Mohit @ Mota U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Sh. Mukesh Solanki, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has already been filed by the IO.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. for last three years. It is submitted that main witnesses have been examined. Further, only a minor brother and mother are there in the family. It is submitted that the mother of the accused/applicant requires immediate medical attention, for which presence of accused is required. It is prayed that he be released on interim bail for three months.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the reply filed by the IO, no severe ailment or urgency of treatment of mother of the accused/applicant was found after inquiry. Further, that the accused/applicant is involved in two other cases of similar nature and is prime accused in this case.

Keeping in view the above, seriousness of the allegations and the fact that elder brother of the accused/applicant is there to look after his mother, I am not inclined to allow the present application filed on behalf of accused Mohit @ Mota

and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020

**4<sup>th</sup> June, 2020**

**This is an application filed on behalf of applicant/accused Mohit @ Mota U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Sh. Mukesh Solanki, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has already been filed by the IO.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. for last three years. It is submitted that main witnesses have been examined. Further, only a minor brother and mother are there in the family. It is submitted that the mother of the accused/applicant requires immediate medical attention, for which presence of accused is required. It is prayed that he be released on interim bail for three months.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the reply filed by the IO, no severe ailment or urgency of treatment of mother of the accused/applicant was found after inquiry. Further, that the accused/applicant is involved in two other cases of similar nature and is prime accused in this case.

Keeping in view the above, seriousness of the allegations and the fact that elder brother of the accused/applicant is there to look after his mother, I am not inclined to allow the present application filed on behalf of accused Mohit @ Mota

and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
04.06.2020